

Question**Question****STAY ORDERS BY COURTS IN RECOVERY OF TAXES**

1475. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1487 on January 4, 1991 regarding stay orders by courts in recovery of taxes and state :

- (a) whether the information has since been collected;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : (a) to (c) The total number of cases where stay orders were granted by High Courts, Supreme Court and various Tribunals restraining the Government from recovering the Customs and Central Excise duties during the last two years are 1391 and 5754 respectively;

2. Similar statistics in respect of Income-tax or Sales tax cases are not maintained by the Government of India.

Stay orders are in force for varying periods depending on the date of order of the Court in a given case.

As the amount due to the Government is disputed and verdict of Courts/Tribunals is awaited, the question of loss of interest is hypothetical.

Appropriate administrative, legal and other measures as necessary continue to be taken. Courts/Tribunals are moved for early hearings and vacation of stays

REVISION OF PAY SCALES

1476. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

- (a) whether the pay-scales of a number of posts have been further revised after implementation of the Fourth Pay Commission Report;
- (b) if so, the details thereof and the reasons therefor;

(c) whether representations to further revise the pay scales of some of the posts were received consequent on the revision of pay scales in respect of some grades; and

(d) if so, the details thereof and the action taken on such representations ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SH. SHANTARAM POTDUKHE) (a) and (b) The pay scales of a number of posts like Assistants Grade of the Central Secretariat Service, Steno-graphers Grade 'C' of the Central Secretariat Stenographers Service, Sepoys in the Central Security Force, Pharmacists in Union Territories, Doctors belonging to the Indian System of Medicines/Homoeopathy etc. have been further revised w.e.f. 1-1-86 in order to rectify certain anomalies. The pay scales of some posts were also revised as a result of the orders of Supreme Court/CAT, Board of Arbitration as well as on functional justification. The date of effect of the revised pay scales in such cases have been mentioned in the Government orders issued in that behalf. Details of such cases are, however, not centrally maintained.

(c) and (d) The representations to revise the scales of the posts as and when received are forwarded to the administrative Ministry/Department for appropriate action as the initial examination has to be done by them. Details of such cases are not maintained centrally.

EXPORT IN HARD CURRENCY

1477. SHRI BHAGEY GOBARDHAN : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government propose to promote exports only in hard currency; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) Government has decided that in all Export Contracts with foreign buyers in General Currency Area (GCA) countries, the sale price shall be given only in foreign convertible currency. In export contracts with foreign